Written Answers to		[13 December, 2019]	Unstarred Questions 123	
1	2	3	4	5
23.	Assam	1289638	0	1300901
24.	Manipur	113044	0	55550
25.	Meghalaya	190778	41077	205428
26.	Mizoram	8236	557	14417
27.	Nagaland	172897	6000	6000
28.	Sikkim	19000	0	21470
29.	Tripura	108463	21623	96100
30.	Andaman and Nicobar Islands 10000		1625	7345
31.	Dadra and Nagar Haveli	2222	0	0
32.	Puducherry	19594	0	7074
	Total	81728422	30214468	85241710

Achievements under e-Nam Scheme

†2885. SHRI PRABHAT JHA: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- the number of farmers in the country connected with National Agriculture Market Scheme/Online Mandi (e-NAM) at present;
 - (b) the number of farmers of Madhya Pradesh connected with e-NAM at present;
- (c) whether all agricultural produce markets, located in various States of the country have to be included as one centre under e-NAM and whether the achievements made so far in this direction is as per the targets; and
 - (d) if so, the details thereof?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI NARENDRA SINGH TOMAR): (a) As on 08.12.2019, a total of 1,65,77,210 farmers in the country have been registered on National Agriculture Market (e-NAM) platform.

(b) As on 08.12.2019, a total of 30,10,894 farmers of Madhya Pradesh have been registered on e-NAM platform.

[†]Original notice of the question was received in Hindi.

(c) and (d) e-NAM, which aims at integrating mandis on a virtual platform, is a reform linked scheme. States/Union Territories (UTs) who have carried out three mandatory reforms namely (i) single trading license to be valid across the State (ii) single point levy of market fee across the State and (iii) provision for e-auction/e-trading as a mode of price discovery; are eligible for integrating their wholesale regulated markets with e-NAM platform. Based on the proposals received from requisite reformed States/UTs, the wholesale regulated markets are approved and integrated with e-NAM platform. As per the target, 585 wholesale regulated markets have already been integrated with e-NAM platform and additional 415 wholesale regulated markets have been approved for integration with e-NAM platform.

Scheme for landless farmers and labourers

2886. SHRI SYED NASIR HUSSAIN: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) the number of landless farmers in the country, State-wise, especially in Karnataka;
- (b) whether Government proposes to formulate any special scheme to safeguard the interest of landless farmers and labourers;
 - (c) if so, the details thereof;
 - (d) the time by which the scheme is likely to be formulated by Government; and
 - (e) if not, the reasons therefor?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI NARENDRA SINGH TOMAR): (a) No specific census/survey of landless farmers has been conducted and as such the exact number of landless farmers in the country is not available. However, State-wise number of wholly leased-in operational holdings as per Agriculture Census 2015-16 is given in the Statement (*See* below). The number of wholly leased-in operational holdings for the State of Karnataka is 98.

(b) to (e) Government is providing guaranteed employment under the Mahatma Gandhi National Rural Employment Guarantee Act and implementing other developmental programmes to benefit rural people, including farm workers by supplementing their income.